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**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-06/1652 /2024/A**

From :- Shri Utpal Rajkhowa  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
Shri Dipankar Bora  
The District & Sessions Judge,  
Tinsukia

Dated Guwahati, the 28<sup>th</sup> February, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. DJT/1180/2024, dated 22.02.2024

Sir,

With reference to the above, I am directed to inform you that you are allowed to avail LTC for the block period of 2022-2025, to travel to Kanyakumari (from Tinsukia to Guwahati by train and from Guwahati to Kochi/Madurai by flight and back to Dibrugarh by flight and then to Tinsukia by car) along with your wife and son, w.e.f. the evening of 22.03.2024 to the morning of 01.04.2024 by obtaining two Casual Leaves on 27.03.2024 and 28.03.2024 and one Restricted Holiday on 30.03.2024, by the shortest possible route, as per existing Rules.

Further, you are also allowed to draw Rs. 1,00,000/- as advance payment towards your proposed LTC for the block period 2022-2025.

Thanking you,

Yours faithfully,

*Sd/-*

**REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-06/1653-1656 /2024/A.** Dated 28<sup>th</sup> February, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Dipankar Bora, District & Sessions Judge, Tinsukia for information, with reference to his letter.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*Sd/-*  
28/2/24

**REGISTRAR (VIGILANCE)**

*Sd/-*  
27/02/24